

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 126/TT/2020

Date: 3.3.2020

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for transmission assets under “Establishment of 400/220 kV GIS at Magarwada in Union Territory of Daman & Diu” in Western Region”.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 12.3.2020:-

2. Under Para 4.0 of instant petition, Commission had approved the Capital Cost as on COD for 3 assets at ₹18930.75 lakh. However, the claimed the additional capitalization for 2014-19 period at the Capital Cost of ₹19085.25 lakh includes the disallowed IDC & IEDC and initial spares as on COD for Assets 1, 2 and 3. Clarify the reasons for claiming the disallowed IDC/IEDC and initial spares along with justification.
3. Statement of IDC discharge for Assets 1, 2 and 3.
4. Asset-wise details in Form 13 indicating the head-wise Plant and Machinery cost as on cut-off date excluding IDC, IEDC, land cost and cost of civil works along with head-wise break-up (i.e. transmission line, Sub-station, PLCC, etc.) of IDC & IEDC.

5. Clarify the reason for variance in detail of foreign loan (ADB VI- Add cap for 2014-15 add cap, ADB VI- COD) as provided in Annexure - 1 on pg-74 under Details of loan based on actual loan portfolio and Form 9D of Asset 1.
6. Provide soft copy of tariff forms for all assets for 2014-19 tariff period.
7. Submit for 5, 12, 12A and 12 B for Assets 1 and 2 for 2014-19 tariff block.
8. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer